

21st October, 2004

Notification No.118 /2004-Customs(N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise(Adjudication), New Custom House, Air Cargo Complex, New Delhi, to act as, (i) Commissioner of Customs(Imports), Mumbai, (ii) Commissioner of Customs, Inland Container Depot, Tughlakabad , New Delhi, (iii) Commissioner of Customs(Imports), Nhava Sheva ; (iv) Commissioner of Customs (Port), Customs House, Kolkata ; and (v) Commissioner of Central Excise, Faridabad , for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to M/S. Tirupati Trading Company, New Delhi and M/S Tanisha Trading Company, New Delhi and Others, issued, vide DRI.F. No. 23/13/2004-DZU/3186-95, dated the 23rd August, 2004, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, B-3 and 4, 6th Floor, Paryabharan Bhawan , C.G.O. Complex, Lodhi Road , New Delhi.

F.NO.437/40/2004-CUS.IV

D.S.Garbyal
Under Secretary to the Government of India